

Form No. 15
Notice of Counter claim (Rule 98).

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. _____ OF _____

.....PLAINTIFF

VERSUS

.....DEFENDANT

To,

The withinnamed X.Y.

Take notice that you are required to file an appearance in person or a vakalatnama and your reply to the counter-claim ofwithin ¹[30 days] from the service of this written statement and counter-claim upon you. If you fail to do so, you will be liable to have a decree passed against you on the counter claim.

The..... day of20

For Prothonotary & Senior Master,

Sealer

The..... day of _____,20

Advocate for.....

1. Substituted vide Notification No. G / Amend/610/2022, dated-24-03-2022